

**Requirements for filing objections with respect to properties of PACL Limited**

| S. No. | Requirements                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
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| 1.     | Objection petition with respect to a property shall be sent in <b>hard copy</b> at the following <b>address</b> :<br><i>Nodal Officer, Justice (Retd.) R. M. Lodha Committee (in the matter of PACL Limited), SEBI, Plot No. C7, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051</i>                                                                                                                                                                                                                                                                                                                   |
| 2.     | Objection petition shall be annexed with <b>particulars of objector</b> viz: name, attested copy of PAN Card (attested copy of Aadhar/Passport in case objector is not assessable to Income Tax), attested copy of proof of address, telephone number(s) and email ID(s).                                                                                                                                                                                                                                                                                                                                            |
| 3.     | In case of objection petition filed by body corporates, <b>authority letter alongwith resolution authorising</b> the person signing the objection shall be annexed, <b>in original</b> , with the objection petition. Similarly, in case of individuals, where objection petition is signed by the person other than the objector or the advocate, <b>authority letter/vakalatnama in favour such person/advocate in original</b> , shall be annexed with the objection petition. However, in all such cases, particulars of objectors, as mentioned in S.no. 2 above, shall be annexed with the objection petition. |
| 4.     | Objection petition shall be in <b>English language</b> .                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 5.     | Objection petition shall contain <b>legible copies</b> of all the documents.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 6.     | Objection petition (including annexures) shall be duly <b>indexed and paginated</b> .                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 7.     | Objection petition shall necessarily mention the <b>MR number of the property</b> in respect of which objection is being raised. The property details can be found on the website <a href="https://sebipaclproperties.com/">https://sebipaclproperties.com/</a>                                                                                                                                                                                                                                                                                                                                                      |
| 8.     | Objection petition shall contain <b>certified copy of all the documents</b> relied upon, as annexures.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 9.     | In case the documents relied upon by the objector are not in English language, then objection petition shall also be annexed with <b>English translation of all such documents</b> , in original.                                                                                                                                                                                                                                                                                                                                                                                                                    |

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| 10. | All translated documents shall be accompanied by a <b><i>certificate from the translator</i></b> of the document to the effect that translated copy is the true and correct version of the document which shall be annexed with the objection petition.           |
| 11. | Objection petition shall also be annexed with the <b><i>contact details of the translator</i></b> of the documents, viz: address, telephone number, email ID, etc., <b><i>proof of address and proof of identity of the translator</i></b> .                      |
| 12. | <b><i>Scanned copy of the objection petition, including soft copy of the objection petition in word format, alongwith all the annexures</i></b> , shall also be <b><i>emailed</i></b> at <a href="mailto:objectionpacl@sebi.gov.in">objectionpacl@sebi.gov.in</a> |
| 13. | Objection petition shall also contain the <b><i>contact details of the person filing the objection petition</i></b> , name, address, telephone number(s) and email ID(s).                                                                                         |